

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 153/MP/2013

Subject : Petition for grant of regulatory approval for execution of transmission system required in connection with grant of connectivity to NCC Power Projects Ltd.

Date of hearing : 7.11.2013

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri V.S Verma, Memeber
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Limited , Gurgaon

Respondents : NCC Power Projects Limited, Hyderabad & others
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Parties present : Shri A.M.Pavgi, PGCIL
Shri S.S.Raju, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed for grant of regulatory approval for execution of transmission system required in connection with grant of connectivity to NCC Power Projects Ltd. (1320 MW) in terms of Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010. He further submitted that as per Regulation 8 (8) of the Connectivity Regulations, a thermal generating station of 500 MW and above shall not be required to construct a dedicated line to the point of connection and such stations shall be taken into account for coordinate transmission planning by the CTU and CEA. The NCC Power Project-Nellore pooling station 400 kV D/C (Quad) transmissions line was evolved by CTU in consultation with CEA and its beneficiaries. The proposed scheme was discussed in 34th Standing Committee and 29 meeting of Empowered Committee on Transmission System held on 15.6.2012.

2. In response to Commission`s query as to whether the proposed scheme was discussed with the constituents in SRPC, representative of the petitioner sought time to file information in this regard which was allowed by the Commission.

3. The Commission directed the petitioner to file information, on affidavit, to the effect that the proposed scheme was discussed in SRPC meeting in the presence of constituents, by 15.11.2013.

4. The matter shall be listed for hearing on 10.12.2013.

By order of the Commission

Sd./-

(T Rout)
Chief (Law)